

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

40. MA 060/00608/2015 in O.A. No. 060/00202/2014

JK

(Surjeet Singh Vs. U.O.I)

08.07.2015

Present: Sh. Lakhinder Bir Singh, counsel for the applicant.
Sh. S.S. Hira, counsel for the respondents.

1. Heard.
2. The present MA has been filed by the respondents in O.A seeking extension of further two months time to implement the order dated 26.03.2015.
3. Sh. S.S. Hira, learned counsel for the applicant in O.A does not object to the allowance of the prayer made in the MA. However, he prayed that lesser time than asked for may be granted.
4. For the reasons stated in MA, the same is allowed. The respondents in O.A are granted one month's time from today, to implement the direction of this court as contained in order dated 26.03.2015.
5. MA stands disposed of accordingly.


(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)